

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 13.08.2009

Meeting No. 15/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 13.08.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2	Sh. A.K. Ojha	AD	MSME
3	Sh. T.M. Skaria	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held on 23.07.2009, 30.07.2009 & 06.08.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	338	M/S. PIOMA INDUSTRIES, AHMEDADBAD	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/050/00366/AM05/	RLA File :08/81/040/0480/AM05/	Lic.No/Date: 0810046667 DT. 17.03.2005	
	Committee considered the case as per agenda. The representative of the firm did not turn up for personal hearing. Committee decided to defer the case for 10.09.209.			

2	339 Case No.:2/14/85-ALC3/2008		M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M.No. 15/10 Dt. 13.08.2009	Status: Approved
	HQ File :01/85/050/00115/AM09/		RLA File :07/24/040/00082/AM09/	Lic.No/Date:0710058417 10.07.2008	
		346	M/S. NATURO FOOD & FRUIT PRODUCTS PVT. LTD., BANGALORE	M.No. 15/10 Dt. 13.08.2009	Status: Approved
		HQ File :01/85/50/0016/AM10/DES.VI	RLA File : 07/24/40/0029/AM10	Lic.No/Date:0710064396 DT. 28.04.2009	
	Committee considered the case as per agenda. The representatives of the firm explained the case. After hearing them, Committee decided to				

approve the case with 5% wastage with accountability clause. RLA to call for the quantity of import item in the export items and allow import quantity as above.
RLA to take consequential action as per policy/procedure.

3	340	M/S. MSPL LTD., KARNATAKA	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/050/00115/AM09/		Ministry of Ind. Deptt. of Commerce RefNo. 1/2/2008-FT(M&O)	
	Request for fixation of wastage norms for Mining, Handling, Processing and Export of Iron Ore.			
	Committee considered the case as per agenda. It was noted that comments of Ministry of Mines are awaited. It was decided to remind Ministry of Mines and also to seek comments of M/o Steel. To re-list the case on 10.09.2009.			

4	341	M/S.PERFECT BIOTECH, NAGPUR	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/(82)/85/50/1635/AM09/DES.VI	RLA File : 03/95/40/881/AM09	Lic.No/Date: 0310506216 DT. 09.02.2009	
	Committee considered the case as per agenda. It was noted that the item of export is covered under ITC(HS) Code 2923900 which is dealt by NC-III. The committee, therefore, decided to transfer the case to DES.III.			

5	342	M/S.PERFECT BIOTECH, NAGPUR	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/(82)/85/50/1518/AM09/DES.VI	RLA File : 03/95/40/829/AM09	Lic.No/Date:0310501586 DT. 06.01.2009	
	Committee considered the case as per agenda. It was noted that the item of export is covered under ITC(HS) Code 2923900 which is dealt by NC-III. The committee, therefore, decided to transfer the case to DES.III.			

6	343	M/S. PHOENIX COMMODITY EXPORT PVT. LTD., KOLKATA	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/162/0038/AM10/			
	Amendment in the description of SION E-39 from Rice Bran Extraction to De-Oiled Rice Bran			
	Committee considered the case as per agenda. It was noted that the comments from IARI are awaited. The committee decided to remind IARI to expedite the comments. To re-list the case on 10.09.2009			

7	344	M/S. SILVER PROTEIN PVT. LTD., JAMNAGAR	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/162/466/AM08			
	Fixation of SION for Groundnut Extractions/Meal & De-Corticated Cottonseed Extractions/Meal			
	Committee considered the case as per agenda. The committee observed that in similar cases of SION E-39 & E-42 etc. import item is only Hexane which is a consumable item, and SIONs were fixed as the Committee had felt appropriate. In this case, Committee decided to ask the applicant to provide the industrial data for the last 3 years in respect of three companies duly certified by Central Excise Authority for fixing SION.			
	To be re-listed on 10.09.2009.			

8	345	M/S. VINBROS AND CO., PONDICHERRY	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/50/0020/AM10/DES.VI	RLA File : 25/24/40/0008/AM09	Lic.No/Date:2510002336 DT. 07.01.2009	
	Committee considered the case as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI to expedite their comments. To re-list the case on 10.09.2009			

10	347	M/S. BGH EXIM LIMITED,	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	Case No.:2/15/85-ALC3/2009			
	HQ File :01/85/050/00078/AM10/	RLA File :02/24/040/00067/AM10/	Lic.No/Date:0210129972 04.08.2009	
Committee considered the case as per agenda. It was noted that the hard copy of the application has not been received. Case deferred. To re-				

list on 10.09.2009.

11	348 Case No.:1/15/85-ALC3/2009	M/S. MARINE CHEMICALS,	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/050/00077/AM10/	RLA File :10/24/040/00045/AM10/	Lic.No/Date:1010034769 31.07.2009	
	Committee considered the case as per agenda. It was noted that the hard copy of the application has not been received. Case deferred. To re-list on 10.09.2009.			

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349 Case No.:4/6/85-ALC3/2009	M/S. BIRLA CORPORATION LTD.,	M.No. 15/10 Dt. 13.08.2009	Status: Approved
HQ File :01/85/050/00040/AM10/	RLA File :02/24/040/00010/AM10/	Lic.No/Date:0210126877 26.05.2009	
Committee considered the case as per agenda. It was noted that an earlier case of the firm for the same export product was approved in NC No. 36/08 held on 11.12.2008 in advance authorization No. 0210095985 dt. 04.12.2006. The committee decided to ratify the norms in this case as per earlier decision as under:-			
Export Item	Qty.	Import Item	Qty.
Ordinary Portland Cement	1Kg	Clinker	0.95Kg
		Gypsum	0.04Kg
		PP Bags	As per packing policy
		Grinding Media	Not allowed
		Furnace Oil	Not allowed
RLA to take consequential action as per policy/procedure.			

13	350 Case No.:5/6/85-ALC3/2009	M/S. BIRLA CORPORATION LTD.,	M.No. 15/10 Dt. 13.08.2009	Status: Approved
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HQ File :01/85/050/00041/AM10/	RLA File :02/24/040/00011/AM10/	Lic.No/Date:0210126879 26.05.2009	
Committee considered the case as per agenda. It was noted that an earlier case of the firm for the same export product was approved in NC No. 37/08 held on 19.12.2007 in advance authorization No. 0210100691 dt. 10.05.2007. The committee decided to ratify the norms in this case as per earlier decision as under:-			
Export Item	Qty.	Import Item	Qty.
Portland Pozzolona Cement	50,000MT	Clinker	34285MT
		Gypsum	4375MT
		PP Bags	As per packing policy
		Grinding Media made of Hyper Steel & High Chrome	3.03MT
		Furnace Oil	Not allowed
RLA to take consequential action as per policy/procedure.			

14	351 Case No.:3/15/85-ALC3/2009	M/S. DR. WILLMAR SCHWABE INDIA PVT LTD	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/050/00079/AM10/	RLA File :05/24/040/00248/AM10/	Lic.No/Date:0510247232 04.08.2009	
	Committee considered the case as per agenda. It was noted by the committee that the hard copy of the application has not been received. Case deferred. To re-list on 10.09.2009.			

15	352 Case No.:9/45/87-ALC1/2006	M/S. RAVI FOODSD PVT. LTD., HYDERABAD	M.No. 15/10 Dt. 13.08.2009	Status: Rejected
	HQ File :01/85/162/804/AM08	Ref. RLA, HYDERABAD :09/24/40/257/AM08		
	Fixation of SION for export product “Danish Butter Cookies”.			

	Committee considered the case as per agenda. It was noted by the committee that applicant has not furnished industry data and the proposal has not been routed through the concerned export promotion council. Committee felt that in the absence of above, it would not be possible to fix SION. The committee was constrained to reject the case.		
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16	353 Case No.:10/3/85-ALC3/2009	M/S. HALDIA PETROCHEMICALS LTD.	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/85/050/00025/AM10/	RLA File :02/24/040/00230/AM09/	Lic.No/Date:0210121526 24.12.2008	
	Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.			

17	354 Case No.:9/20/85-ALC3/2008	M/S. HALDIA PETROCHEMICALS LTD.	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/85/050/00146/AM09/	RLA File :02/24/040/00144/AM09/	Lic.No/Date:0210116575 27.08.2008	
	Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.			

18	355	M/S. HALDIA PETROCHEMICALS LTD.	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	Case No.:9/34/85-ALC3/2008			
	HQ File :01/85/050/00239/AM09/	RLA File :02/24/040/00247/AM09/	Lic.No/Date:0210122028 09.01.2009	
	Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.			

19	356 Case No.:8/32/85-ALC3/2008	M/S. HALDIA PETROCHEMICALS LTD.	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/85/050/00215/AM09/	RLA File :02/24/040/00219/AM09/	Lic.No/Date:0210121001	

12.12.2008

Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.

20	357 Case No.:978/24/83-ALC1/2007	M/S. A.R.THERMOSETS PVT.LTD	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	
	Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.			

21	358 Case No.:9/45/87-ALC1/2006	M/S. A.R.THERMOSETS PVT.LTD	M.No. 15/10 Dt. 13.08.2009	Status: Transferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	
	Committee considered the case as per agenda. It was noted by the committee that the ITC(HS) of export product is under chapter 27. As per OMI No. 03/2009 dated 07.08.2009 Chapter 27 cases are dealt by NC-4. The Committee therefore, decided to transfer the case to NC-4.			

22	359 Case No.:2/7/85-ALC3/2009	M/S. INDO GERMAN ALKALOIDS	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/050/00046/AM10/	RLA File :03/94/040/00168/AM10/	Lic.No/Date:0310522679 04.06.2009	
	Committee considered the case as per agenda. The committee decided to refer the case to Ayush to seek their comments. To be re-listed on 10.09.2009			

23	360 Case No.:4/15/85-ALC3/2009	M/S. DRYTECH PROCESSES (I)PVT.LTD;	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
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	HQ File :01/85/050/00080/AM10/	RLA File :03/94/040/00394/AM10/	Lic.No/Date:0310533103 10.08.2009	
	Committee considered the case as per agenda. It was noted that hard copy of the application has not been received. Case deferred. To re-list the case on 10.09.2009.			

23	361	M/S. RAVI FOODS PVT. LTD., HYDERABAD	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/162/153/AM09	Ref. from RLA, Hyderadbad		
	Modification of SION E-5 to include additional export product “Cocoa Powder” along with present export products.			
	Committee considered the case as per agenda. Committee decided to examine the case on file.			

23	362	REF. FROM THE SEAFOOD EXPORTERS ASSOCIATION OF INDIA	M.No. 15/10 Dt. 13.08.2009	Status: Deferred
	HQ File :01/85/162/ /AM10			
	To include additional items in the Input Output Norms			
	(i) Regarding inclusion of Immuno-Stimulants, Probiotics etc. in IO Norms, Committee decided that the Seafood Exporters Association of India may be advised to file an application for modification of relevant SION with justification and industry data(at least 3 companies/firms) and route the application through concerned export promotion council so that the committee can take a decision. (ii) As regard Fuel and fishing nets for the Ocean catch, the Seafood Exporters Association of India may file separate SION application alongwith industry data through concerned council seeking modification of relevant SION with justification and also as to how Ocean catch fish will be identified.			